

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION No. 37/2010

Sub: Miscellaneous petition under Regulations 44 " Power to Relax" of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for relaxation of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 .

Date of hearing : 30.3.2010

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Ltd., Gurgaon

Respondents Bihar State Electricity Board, Patna & Others

Parties present : Shri U.K.Tyagi, PGCIL
Shri M.M.Mondal, PGCIL

Through this petition, the petitioner, Power Grid Corporation of India Limited has prayed as under:

- (a) Relax noting at Form 14, Appendix-I, Part-II, Tariff filing forms (Transmission) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 so as to allow for injection of equity during the last 36 months for transmission projects whose time line is beyond 36 months to the extent as stated at para 3.1.2. of the petition; and

(b) Relax Regulations 8, Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 so as to allow ceiling of initial spares for the transmission projects as a whole @ 1.5% of the original project cost for conventional system retaining 3.5% for non-conventional system like Series compensation devices, HVDC station, GIS etc. as mentioned at para 3.2.2 of the petition.

2. Heard the representative of the petitioner.
3. The Commission directed the petitioner to explain provision of the law under which the petition was filed. The representative of the petitioner requested for adjournment of the petition to seek legal opinion on the matter and make necessary submission.
4. The Commission granted the request of the petitioner and adjourned the hearing to 29.4.2010.

Sd/-
(T. Rout)
Joint Chief (Law)